

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 234 OF 2018

Dated: 19th September, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**The Tata Power Company Limited (Distribution) Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Tushar Nagar

Counsel for the Respondent(s) :

ORDER

Admit. Learned counsel for the respondents are directed to file reply within four weeks' time i.e. on or before 22.10.2018 with advance copy to the other side. Thereafter, rejoinder, may be filed within two weeks time on or before 12.11.2018 with advance copy to the other side.

List the matter on **22.11.2018**.

**(S.D. Dubey)
Technical Member**

mk/tpd

**(Justice Manjula Chellur)
Chairperson**